GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:4773 ANSWERED ON:22.12.2014 VIOLATION OF LABOUR LAWS Mahato Shri Bidyut Baran;Pala Shri Vincent H

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)the number of labourers employed in private sector in various parts of the country including Jharkhand;

(b)the number of complaints received and cases registered with the Government for violation of Labour Laws by the companies/factories including fire crackers industry during each of the last three years and the current year, State/UT-wise including Jharkhand;

(c)the action taken by the Government against such companies/factories during the said period, year-wise;

(d)whether Labour Inspectors carry out regular inspections of the companies/factories to ensure compliance of Labour Laws;

(e)if not, the number of cases registered and the action taken against the errant Labour Inspectors; and

(f) the further steps taken by the Government for proper implementation of various Labour Laws in the country?

Answer

MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (c): The information on number of labourers employed in private sector are not centrally maintained by this Ministry. Some of the establishments in the private sector are under the Central Sphere and others are under the State Sphere. Action on complaints relating to violation of Labour Laws is taken by the enforcement agencies of the respective appropriate Government.

(d) & (e): To ensure compliance of Labour Laws, inspections are carried out by the labour inspectors in both the Central and State Spheres.

(f): The Ministry of Labour & Employment has recently launched the Shram Suvidha Portal. The Web Portal envisages the following: (i) Allotment of a unique Labour Identification Number (LIN) to the establishments.

- (ii) Transparent Labour Inspection Scheme with selection criteria keeping in view the provisions of respective labour Laws.
- (iii) Filing of self-certified and simplified single on-line Return.
- (iv) Timely redressal of grievances through the Portal.

(i) and (ii) above have become operational.

The Shram Suvidha Portal will enhance convenience of registration of establishments and filing returns under different Labour Acts. It will bring transparency and accountability in Labour Inspections. The mandatory uploading of Inspection Reports within 72 hours would ensure check on the arbitrariness in inspections and will ensure more effective and purposive labour inspections. Single on-line returns and on-line inspection reports will lead to better compliance and enforcement of labour laws. The Grievance Redressal System would also bring transparency and accountability in enforcement of Labour Laws for the benefit of employees.